



॥ आयकर अपीलीय न्यायाधिकरण, पुणे "ए" न्यायपीठ, पुणे में ॥

IN THE INCOME TAX APPELLATE TRIBUNAL, PUNE "A" BENCH, PUNE
BEFORE SHRI SS VISWANETHRA RAVI, JUDICIAL MEMBER

AND

SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No. 508/PUN/2019

निर्धारण वर्ष / Assessment Year : 2015-2016

Atul Moreshwar Save

Anjali Complex, Khadkeshwar,

Aurangabad.

PAN : ACHPS7762G

..... अपीलार्थी / Appellant

बनाम / V/s.

Asstt Commissioner of Income Tax,

Circle-2, Aurangabad

..... प्रत्यर्थी / Respondent

द्वारा / Appearances

Assessee by : None for Assessee

Revenue by : Shri Ramnath P Murkunde.

सुनवाईकीतारीख / Date of conclusive Hearing : 13/10/2022

घोषणाकीतारीख / Date of Pronouncement : 13/10/2022

आदेश / ORDER

PER G. D. PADMAHSHALI, AM;

The present appeal of the assessee is agitated against the order of Chief Commissioner of Income Tax-(Appeals-2), Aurangabad for short "**CIT(A)**" dt. 30/01/2019 passed u/s 250 of the Income-tax Act, 1961 [for short "**the Act**"], which doveout of the order assessment passed u/s 143(3) by Asstt. CIT, Circle-2 Aurangabad [for short "**AO**"] vide order dt. 26/12/2017, for assessment year [for short "**AY**"] 2015-16.



2. At the outset, the learned departmental representative [for short “DR”] referring to withdrawal application dt. 24/80/2022 entreated that, the assessee has settled the present dispute under **Direct Tax Vivad se Vishwas Act, 2020** [for short “VSVA”] and Form No 5 an order for full and final settlement of tax arrears issued u/s 5(2) r.w.s. 9 thereunder, consequently the present appeal ceases to be prosecuted.

3. In the evince of withdrawal application accompanied by Form No. 5 r.w.r. 4(3) of DTVSV-Rules, 2020 the present appeal of appellant is dismissed as withdrawn.

4. **Resultantly, the appeal of the appellant assessee is dismissed as withdrawn in above terms.**

In terms of rule 34 of ITAT Rules, the order pronounced in the open court on this Thursday 13th day of October, 2022.

-S/d-

SS VISWANETHRA RAVI
JUDICIAL MEMBER

-S/d-

G. D. PADMAHSHALI
ACCOUNTANT MEMBER

पुणे/ PUNE ; दिनांक / Dated :13th day of October, 2022.

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant. 2. प्रत्यर्थी / The Respondent
3. The PCIT, Aurangabad (Mh-India) 4. The CIT(A), Aurangabad (Mh-India)
5. विभागीयप्रतिनिधि, आयकरअपीलीयन्यायाधिकरण, पुणे “ए” बेंच, पुणे / DR, ITAT, Pune “A” Bench, Pune.
6. गार्डफ़ाइल / Guard File. आदेशानुसार / BY RDER,